

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP No.172/Chd/Hry/2017

In the matter of:

A2Z Infra Engineering Ltd.


Petitioner

Present: Mr. Pankaj Jain, Advocate for petitioner.

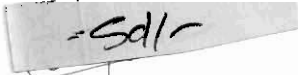
This is a *suo moto* petition filed by the petitioner-company praying for composition of the offences. It is *inter alia* contended that no prosecution has been launched so far against the company for the said violation.


Learned counsel for the petitioner refers to judgement of The Hon'ble National Company Appellate Tribunal in Company Appeals (AT) No.101 to 105 of 2017 decided on 17.05.2017 in support of his contention. In the said case the Hon'ble National Company Appellate Tribunal permitted composition of the offences alleged against the company including offence under sub-section 7 of Section 211 of the Companies Act, 1956. In the instant case also notice has been issued for violation of the provisions of Section 211(7) of the Companies Act, 1956 by the Registrar of Companies (Annexure-2). Learned counsel further contends that copy of the petition along with Paper Book has already been sent to the Registrar of Companies of NCT Delhi and Haryana.

Notice of this petition to the Registrar of Companies, NCT of Delhi and Haryana for 21.07.2017. The petitioner would collect the notice from the Registry and despatch the same within three days to the Registrar of Companies, NCT of Delhi and Haryana along with copy of the petition and file affidavit stating compliance along with Track Report of the Postal Department by the next date.



Learned counsel further contends that as per his information the reports have already been sent to the Tribunal by the Registrar of Companies and the same have been attached with the petition. As per the said report the compliance has since been made by the Company. Registry is directed to check and make a detailed report.


(Justice R.P. Nagrath)
Member(Judicial)

 July 03, 2017
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